™

RENTOMOJO LIMITED

(*formerly known as Rentomojo Private Limited and Edunetwork Private Limited*)

Corporate Identity Number: U72200KA2012PLC063551

REGISTERED OFFICE	CORPORATE OFFICE	CONTACT PERSON	EMAIL AND TELEPHONE	WEBSITE
Second Floor, B Block, BHIVE Workspace no. 112, AKR Tech Park "A" and 7th Mile, Hosur Road, Krishna Reddy Industrial Area, Bommanahalli, Bangalore – 560 068, Karnataka	B Wing- 4th Floor, BHIVE Workspace, WJ88+69V BMTC Complex, Old Madiwala, Kuvempu Nagar, Stage 2, BTM Layout, Bengaluru, Karnataka - 560068	Deepika N Bhandiwad *Company Secretary and Compliance Officer*	**Email:** secretarial@rentomojo.com **Telephone:** 9591874499 / 9731814023	www.rentomojo.com

THE PROMOTER OF OUR COMPANY IS GEETANSH BAMANIA				
DETAILS OF THE OFFER TO THE PUBLIC				
TYPE	**FRESH ISSUE SIZE^^**	**OFFER FOR SALE SIZE**	**TOTAL OFFER SIZE^^**	**ELIGIBILITY AND RESERVATION**
Fresh Issue and Offer for Sale	Fresh issue of up to [●] Equity Shares of face value of ₹1 each aggregating up to ₹ 1,500.00 million	Offer for Sale of up to 27,365,529 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	Up to [●] Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	This Offer is being made in terms of Regulation 6(1) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended ("**SEBI ICDR Regulations**"). For further details, see "***Other Regulatory and Statutory Disclosures – Eligibility for the Offer***" on page 353. For details in relation to share reservation among QIBs, NIBs, RIBs and Eligible Employees (*as defined hereinafter*), see "***Offer Structure***" on page 372.

DETAILS OF THE TOP 10 SELLING SHAREHOLDERS, OFFER FOR SALE AND WEIGHTED AVERAGE COST OF ACQUISITION PER EQUITY SHARE			
NAME OF THE SELLING SHAREHOLDER**	**TYPE OF SELLING SHAREHOLDER**	**MAXIMUM NUMBER OF EQUITY SHARES OF FACE VALUE OF ₹1 EACH OFFERED/ AMOUNT (₹ IN MILLION)**	**WEIGHTED AVERAGE COST OF ACQUISITION PER EQUITY SHARE OF FACE VALUE OF ₹1 EACH (IN ₹)***
Accel India IV (Mauritius) Limited	Investor Selling Shareholder	Up to 7,846,951 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	46.79
Edelweiss Discovery Fund - Series I	Investor Selling Shareholder	Up to 2,882,794 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	74.91
IDG Ventures India Fund III LLC	Investor Selling Shareholder	Up to 2,803,431 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	81.57
ValueQuest S.C.A.L.E. Fund	Investor Selling Shareholder	Up to 2,713,418 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	75.36
Madison India Opportunities V VCC	Investor Selling Shareholder	Up to 2,398,550 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	55.99
Chiratae Trust represented by its trustee Vistra ITCL (India) Limited and	Investor Selling Shareholder	Up to 2,002,019 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	82.36

acting through its investment manager, Naigama Investment Manager LLP			
GMO Payment Gateway Inc	Investor Selling Shareholder	Up to 1,512,800 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	94.74
Geetansh Bamania	Promoter Selling Shareholder	Up to 849,175 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	Negligible
GMO GFF Limited Partnership	Investor Selling Shareholder	Up to 842,174 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	96.18
Renaud Laplanche	Individual Selling Shareholder	Up to 755,405 Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	75.10

** As certified by N B T and Co, Chartered Accountants by way of their certificate dated September 3, 2026.*
*** For remaining Selling Shareholders and further details, see "**Other Regulatory and Statutory Disclosures**" beginning on page 352.*

RISKS IN RELATION TO THE FIRST OFFER

This being the first public issue of Equity Shares of our Company, there has been no formal market for the Equity Shares. The face value of each Equity Share is ₹1. The Floor Price and Cap Price determined by our Company, in consultation with the Book Running Lead Managers, in accordance with the SEBI ICDR Regulations, and the Offer Price determined on the basis of the assessment of market demand for the Equity Shares of face value ₹ 1 each by way of the Book Building Process in accordance with the SEBI ICDR Regulations, as stated in "***Basis for Offer Price***" on page 152 should not be taken to be indicative of the market price of the Equity Shares of face value ₹1 each after the Equity Shares of face value ₹1 each are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares of face value ₹1 each or regarding the price at which the Equity Shares of face value ₹1 each will be traded after listing.

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and Bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, Bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have neither been recommended, nor approved by the Securities and Exchange Board of India ("**SEBI**"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the Bidders is invited to "***Risk Factors***" on page 23.

COMPANY'S AND SELLING SHAREHOLDERS' ABSOLUTE RESPONSIBILITY

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that the Red Herring Prospectus contains all information with regard to our Company and the Offer which is material in the context of the Offer, that the information contained in the Red Herring Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes the Red Herring Prospectus as a whole or any of such information or the expression of any such opinions or intentions misleading in any material respect. Each of the Selling Shareholders, severally and not jointly, accepts responsibility for and confirms the statements expressly and specifically made by them in the Red Herring Prospectus to the extent of information specifically pertaining to them and their respective portion of the Offered Shares and assumes responsibility that such statements are true and correct in all material respects and not misleading in any material respect. None of the Selling Shareholders assumes responsibility, severally or jointly, as a Selling Shareholder, for any other statement in the Red Herring Prospectus, including, inter alia, any of the statements made by or relating to our Company or our business or any other Selling Shareholder or any other person(s).

LISTING

The Equity Shares of face value ₹1 each that will be offered through the Red Herring Prospectus are proposed to be listed on the BSE Limited ("**BSE**") and National Stock Exchange of India Limited ("**NSE**", and together with BSE, the "**Stock Exchanges**"). For the purposes of the Offer, NSE is the Designated Stock Exchange.

BOOK RUNNING LEAD MANAGERS

Names and Logos of the Book Running Lead Managers	Contact Person	E-mail and Telephone
Motilal Oswal Investment Advisors Limited	Disha Doshi/Shashank Pisat	**E-mail:** rentomojo.ipo@motilaloswal.com **Tel:** +91 22 7193 4380

Axis Capital Limited	Devika Kanani	**E-mail:** rentomojo.ipo@axiscap.in **Tel:** +91 22 4325 2183
IIFL Capital Services Limited *(formerly known as IIFL Securities Limited)*	Yogesh Malpani / Pawan Kumar Jain	**E-mail:** rentomojo.ipo@iiflcap.com **Tel:** +91 22 4646 4728

REGISTRAR TO THE OFFER

Name of the Registrar	Contact Person	E-mail and Telephone
KFin Technologies Limited	M. Murali Krishna	**E-mail:** rentomojo.ipo@kfintech.com **Tel:** +91 40671 62222 / 1800 3094001

BID/ OFFER PERIOD

ANCHOR INVESTOR BID/ OFFER PERIOD	Tuesday, September 8, 2026	**BID/ OFFER OPENS ON**	Wednesday, September 9, 2026	**BID/ OFFER CLOSES ON***	Friday September 11, 2026

* *The UPI mandate end time and date shall be at 5:00 p.m. on Bid/Offer Closing Date.*

IN THE NATURE OF ABRIDGED PROSPECTUS - MEMORANDUM CONTAINING SALIENT FEATURES OF THE RED HERRING PROSPECTUS

Please scan this QR code to view the Red Herring Prospectus and the Abridged Prospectus.	The following is a general summary of certain disclosures and the terms of the Offer in the Red Herring Prospectus and is not exhaustive, nor does it purport to contain a summary of all the disclosures in the Red Herring Prospectus or all details relevant to prospective investors. This summary should be read in conjunction with, and is qualified in its entirety by, the more detailed information appearing elsewhere in the Red Herring Prospectus, which is available at the websites of SEBI at www.sebi.gov.in, National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively, the Company at www.rentomojo.com/investor-relations/other-disclosures and the BRLMs at www.motilaloswal.com, www.axiscapital.co.in and www.iiflcapital.com. References below to page numbers are to page numbers of the Red Herring Prospectus dated September 3, 2026. Unless otherwise specified all capitalised terms used herein and not specifically defined bear the same meaning as ascribed to them in the Red Herring Prospectus.

1. Summary of the primary business

Rentomojo operates a technology-driven, full-stack direct-to-consumer ("**D2C**") online rental and subscription platform for furniture and appliances in India. We are the largest online rental and subscription platform for home furniture and appliances based on live subscribers as of March 31, 2025, and as of September 30, 2025, and subscription revenue during Fiscal 2025, amongst leading home furniture and appliance rental platforms in India. (*Source: Redseer Report*) As of March 31, 2026, we had 253,825 live subscribers spread across 29 cities in India, enabling subscribers to access home essentials through affordable, long-term and flexible subscription plans backed by a reliable and a full-stack asset-lifecycle model. Our platform, operating through an omni-channel mechanism, combining online ordering platform and experience stores (82 experience stores across India, as of March 31, 2026), enables consumers to access furniture and appliances on a flexible subscription plan, thus eliminating the need for large upfront purchases, repair and maintenance hassles, relocation concerns, limitations on upgrading products and long-term ownership commitments.

a. Business overview - products / services offered by the Company

We offer a rental and subscription platform for furniture and appliances. Our operations involve performance marketing, branding activities, product designing and management, demand forecasting, procurement, asset planning, warehousing, last-mile logistics, reverse logistics, refurbishment of Products, and daily delivery-service coordination at scale.

b. Industries served and typical customers

Our Company operates in the online rental and subscription for furniture and appliances industry in India. As of March 31, 2026, we had 253,825 live subscribers spread across 29 cities in India.

c. Segment reporting and their revenue contribution for the reporting periods

There are no separate reportable segments. For further information, see "***Restated Financial Information – Note 33. Segment Information***" on page 290 of the Red Herring Prospectus.

d. Key geographies served

As of March 31, 2026, we manage operations across 29 cities in India.

e. Revenue concentration among top 5 customers.

Not applicable

f. Key manufacturing or other facilities.

Our Registered Office and Corporate Office are located in Bangalore, Karnataka. As of March 31, 2026, we had 20 warehouses, 82 experience stores and 5 office premises. As on the date of the Red Herring Prospectus, we do not own or operate any manufacturing facility.

g. Business strengths and strategies.

Strengths

1. Consistently profitable D2C player since Fiscal 2023, driven by predictable recurring revenues, acyclical performance and high return on capital employed

2. Leading furniture and appliance rental platform, where scale enables higher subscriber engagements – creating organic demand

3. Integrated multi-stack business model driving a self-reinforcing flywheel at the intersection of e-commerce, subscription, and re-commerce

4. Proven track record of extended reuse during asset life cycle and consistent cohort returns

5. Proprietary technology stack seamlessly facilitating end-to-end operational integration

6. Founder-led company supported by a professional management team and marquee shareholders

Strategies

1. Leveraging micro-market intelligence to drive omni-channel expansion and strengthen consumer trust

2. Capital-light expansion to capture urbanization driven growth

3. Invest in our technology stack to enhance customer experience, strengthen operational efficiency, and drive cost optimization

4. Strengthen and scale our platform solutions to provide a wider breadth of services

For further information, see "***Our Business***" beginning on page 187 of the Red Herring Prospectus.

2. Summary of the industry

The home furniture and appliances rental industry in India represents a large and rapidly expanding opportunity, with a total addressable market of approximately ₹ 695.2 billion (approximately US$ 8.2 billion) in 2025. This market is expected to grow at a compounded annual growth rate of approximately 11%, reaching approximately ₹ 1,172.1 billion (approximately US$ 13.8 billion) by 2030, driven by India's young demographic profile, rising consumption and urban migration, increasing formal workforce participation, growing rental housing penetration, a shift towards asset-light lifestyles, and widening adoption of subscription-based consumption among young working professionals. (*Source: Redseer Report*) According to the Redseer Report, it is estimated that rental models for home furniture and appliances have displaced approximately US$ 0.25 billion (approximately ₹ 20.8 billion) of potential purchase-market revenue in 2025, up from US$ 0.09 billion (approximately ₹ 7.2 billion) in 2021, indicating a meaningful and growing consumer shift from outright purchase to subscription within the furniture and appliances categories.

For further details on the industry in which our Company operates, see "***Industry Overview***" on page 164 of the Red Herring Prospectus.

3. Promoter

The Promoter of our Company is Geetansh Bamania.

Geetansh Bamania, aged 38 years is the Promoter and also the Chairperson, Managing Director and the Chief Executive Officer of our Company. He holds a master's degree in mechanical engineering (under the dual degree programme) from the Indian Institute of Technology, Madras. He has been associated with our Company since incorporation on April 16, 2012. He has over 14 years of experience in the fields of business and management. Previously, he has held positions in KPMG as an analyst in the advisory (performance and technology) department, management trainee at Flipkart.com, Incorporated and as manager at TrendSutra Client Services Private Limited. He has been conferred with the 'Comeback Kid' award at the Economic Times Startup Awards 2024 and has been recognized in the Forbes "30 under 30 Asia: Retail & E-commerce" list in 2016.

For further information, see "***Our Management***" and "***Our Promoter and Promoter Group***" beginning on pages 240 and 257, respectively, of the Red Herring Prospectus.

4. Objects of the Offer

Our Company proposes to utilise the Net Proceeds in accordance with the details provided in the table below as approved by our Board by way of their resolution dated August 21, 2026:

S. No.	Particulars	Estimated Amount (in ₹ million)
1.	Repayment/ prepayment, in full or in part, of certain outstanding borrowings and accrued interest thereon availed by our Company As of June 30, 2026, we had total outstanding borrowings of ₹2,583.34 million, on a consolidated basis. Our Company proposes to utilise an estimated amount of ₹700.00 million from the Net Proceeds towards repayment/ prepayment, in part or full, of all or certain borrowings availed by our Company and/or payment of the accrued interest thereon which constitutes 27.10% of total outstanding borrowings of our Company as on June 30, 2026.	700.00
2.	Payment of lease rental/ license fee for our warehouses and experience stores ("**Premises**") As of March 31, 2026, we had 20 warehouses and 82 experience stores. All the Premises are held by us on a leasehold basis pursuant to various lease deeds or leave and license agreements, and under such agreements, we are under an obligation to pay lease rentals or license fee to our lessors/ licensors. We expect to utilize ₹425.00 million of the Net Proceeds towards payment of lease/rental/license fee of certain Premises, as applicable.	425.00
3.	General corporate purposes Our Company intends to deploy the balance Net Proceeds towards general corporate purposes and the business requirements of our Company as approved by the Board, subject to such utilization not exceeding 25% of the Gross Proceeds, to drive our business growth, including, amongst other things, operating expenses, transportation expenses, employee related expenses, consumables, printing & stationery related costs, repairs and maintenance, marketing activities, organic and inorganic growth opportunities, corporate exigencies and payments of taxes and duties and any other purpose in the ordinary course of business as may be approved by the Board of our Company from time to time, subject to compliance with applicable laws.	[●](1)
Total		**[●]**

(1) To be finalised upon determination of the Offer Price and updated in the Prospectus prior to filing with the RoC. The amount to be utilised for general corporate purposes shall not exceed 25% of the Gross Proceeds.

Our Company will not receive any proceeds from the Offer for Sale. The Selling Shareholders will be entitled to their respective portion of the Offer Proceeds, to the extent of the Equity Shares offered by them in the Offer, after deducting their respective proportion of Offer related expenses and relevant taxes thereon, as applicable, in accordance with the Offer Agreement.

For further information, see "***Objects of the Offer***" beginning on page 142 of the Red Herring Prospectus.

5. Pre-Offer and Post-Offer shareholding of our Promoter, members of the Promoter Group and top 10 Shareholders

The aggregate pre-Offer and post-Offer shareholding, of our Promoter, members of our Promoter Group and additional top 10 Shareholders is set forth below:

S. No.	Name of the shareholder	Pre-Offer shareholding		Post-Offer shareholding as at the date of Allotment**^			
				At the Floor Price (₹[●])		At the Cap Price (₹[●])	
		Number of Equity Shares of face value ₹1 each on a fully diluted basis#	Percentage of total pre-Offer paid-up Equity Share capital on a fully diluted basis (in %)#	Number of Equity Shares of face value ₹1 each on a fully diluted basis ##	Percentage of total post-Offer paid-up Equity Share capital on a fully diluted basis (in %)	Number of Equity Shares of face value ₹1 each on a fully diluted basis	Percentage of total post-Offer paid-up Equity Share capital on a fully diluted basis (in %)
Promoter							
1.	Geetansh Bamania	14,897,732	14.69	[●]	[●]	[●]	[●]
Members of Promoter Group (who hold shares)							
1.	Gaurav Bamania	2,843,320	2.80	[●]	[●]	[●]	[●]
2.	Tulika Shukla	23,459	0.02	[●]	[●]	[●]	[●]
3.	Meera Bamania	73,309	0.07				
4.	Jagdish Bamania	51,316	0.05	[●]	[●]	[●]	[●]
5.	MVP Family Trust	3,915,548	3.86				
Public Shareholders (top 10 Shareholders)							
1.	Accel India IV (Mauritius) Limited	21,207,975	20.92	[●]	[●]	[●]	[●]
2.	Edelweiss Discovery Fund - Series I	10,677,014	10.53	[●]	[●]	[●]	[●]
3.	ValueQuest S.C.A.L.E. Fund	9,044,726	8.92	[●]	[●]	[●]	[●]
4.	Chiratae Growth Fund – I represented by its trustee Vistra ITCL (India) Limited and acting through its investment manager, Chiratae India Investment Manager LLP	7,823,676	7.72	[●]	[●]	[●]	[●]
5.	Madison India Opportunities V VCC	6,737,501	6.65	[●]	[●]	[●]	[●]
6.	RM Employee Benefit Trust	4,893,040	4.83	[●]	[●]	[●]	[●]
7.	Rajeev Chitrabhanu HUF	3,380,240	3.33	[●]	[●]	[●]	[●]
8.	IDG Ventures India Fund III LLC	2,803,431	2.76	[●]	[●]	[●]	[●]
9.	Chiratae Trust represented by its trustee Vistra ITCL (India) Limited and acting through its investment manager, Naigama Investment Manager LLP	2,253,819	2.22	[●]	[●]	[●]	[●]
10.	GMO Payment Gateway Inc	1,512,800	1.49	[●]	[●]	[●]	[●]
Other Public Shareholders							
11.	Other public shareholders	9,252,190	9.13	[●]	[●]	[●]	[●]
Total (aggregate)		**101,391,096**	**100%**	[●]	[●]	[●]	[●]

*** To be updated in the Prospectus.*

^Based on the Offer Price of ₹[●] and subject to finalization of Basis of Allotment, assuming full subscription in the Offer. On the date of filing the Prospectus, details in the table above shall be updated for all options under the ESOP Schemes that have been exercised until the date of Prospectus and any transfers of Equity Shares by existing shareholders of the Company (as on the date of the Red herring Prospectus) after the pre-issue and Price Band advertisement until the date of Prospectus.

 # Calculated on the basis of total Equity Shares held and such number of Equity Shares which will result upon exercise of vested options under the ESOP Schemes, as on the date of the Red Herring Prospectus.

As certified by N B T and Co, Chartered Accountants, pursuant to their certificate dated September 3, 2026.

For further details, see "***Capital Structure***" beginning on page 85 of the Red Herring Prospectus.

6. Summary of Restated Financial Information

The following details are derived from the Restated Financial Information:

(₹ in million, unless otherwise specified)

Particulars	As of / For the Year ended March 31,		
	2026	2025	2024
Equity Share Capital	34.47	0.19	0.19
Net Worth(1)	2,958.07	1,836.10	1,396.05
Revenue from operations(2)	3,869.88	2,659.59	1,927.01
EBITDA(3)	1,634.62	1,184.39	781.52
Restated profit after tax(4)	1,042.99	431.06	224.12
Basic earnings per equity share (in ₹)(5)	10.42	4.31	2.52
Diluted earnings per equity share (in ₹)(6)	10.10	4.18	2.45
Return on Net Worth (%)(7)	43.51	26.67	27.70
Net Asset Value per Equity Share (in ₹)(8)(9)	28.65	17.81	15.24
Total borrowings	1,875.90	1,545.82	1,472.21
Net cash from operating activities	1,728.71	1,155.45	915.72
Net cash used in investing activities	(1,583.37)	(1,113.06)	(1,841.09)
Net cash generated from/(used in) financing activities	(41.99)	(346.84)	1,130.96

Notes:

1. *Net Worth means the aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account and debit or credit balance of restated consolidated statement of profit and loss, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the restated consolidated statement of assets and liabilities, but does not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation.*
2. *Revenue from operations means the revenue from operations as appearing in the restated financial information.*
3. *EBITDA is calculated as restated profit after tax before exceptional items for the year plus tax expense, finance costs, and depreciation and amortisation expense.*
4. *Restated profit for the year/period as per the restated financial Information*
5. *Basic earnings per Equity Share (₹) = Restated profit after tax for the year attributed to equity holders of the group for the year divided by weighted average number of Equity Shares during the year*
6. *Diluted earnings per Equity Share (₹) = Restated profit for the year attributed to equity shareholders divided by weighted average number of dilutive Equity Shares during the year.*
7. *Return on Net Worth (RoNW) (%) is calculated as restated profit after tax for the year attributable to total equity divided by average of opening and closing net worth for the year.*
8. *Net asset value per Equity Share (in ₹) is calculated as Net Worth as of the end of the relevant year divided by the weighted average number of dilutive Equity Shares during the year.*
9. *Net Worth means the aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account and debit or credit balance of restated consolidated statement of profit and loss, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, as per the restated consolidated statement of assets and liabilities, but does not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation.*

For further details, see *"**Restated Financial Information**"* and "***Other Financial Information***" on pages 260 and 301, respectively, of the Red Herring Prospectus.

7. Summary of Key Performance Indicators

The details of KPIs as of the financial years ended March 31, 2026, March 31, 2025, and March 31, 2024, are set forth below:

(₹ in million, except as otherwise stated)

Particulars	Unit	As of/ For the year ended March 31, 2026	As of/ For the year ended March 31, 2025	As of/ For the year ended March 31, 2024
Financial				
GAAP Measures				
Revenue from Operations (1)	₹ million	3,869.88	2,659.59	1,927.01
Restated Profit After Tax (2)	₹ million	1,042.99	431.06	224.12
Non-GAAP Measures				
Revenue from Operations Growth (%) (3)	%	45.51	38.02	60.45
EBITDA (4)	₹ million	1,634.62	1,184.39	781.52
EBITDA Margin (%) (5)	%	41.48	43.55	39.92
Profit After Tax Margin (%)(6)	%	26.95	16.21	11.63
Return on Equity ("**RoE**") (%)(7)	%	43.51	26.67	27.70
Adjusted Return on Capital Employed ("**RoCE**") (%)(8)	%	25.34	25.14	31.47

Particulars	Unit	As of/ For the year ended March 31, 2026	As of/ For the year ended March 31, 2025	As of/ For the year ended March 31, 2024
Cash Profit [9]	₹ million	1,381.27	919.16	525.42
Operational				
Gross Items Ordered [10]	Numbers	989,931	694,785	524,949
Occupancy Rate [11]	%	83.34	82.82	86.43

Notes:

(1) Revenue from Operations means the revenue from operations as appearing in the Restated Financial Information.

(2) Restated Profit After Tax for the year as appearing in the Restated Financial Information.

(3) Revenue from Operations Growth is calculated as a percentage of revenue from operations of the relevant year minus revenue from operations of the preceding year, divided by revenue from operations of the preceding year.

(4) EBITDA is calculated as Restated Profit After Tax for the year plus tax expense, finance costs, and depreciation and amortisation expense.

(5) EBITDA Margin is calculated as EBITDA divided by total income.

(6) Profit After Tax Margin is calculated as Restated Profit After Tax for the year divided by Revenue from Operations

(7) Return on Equity is calculated as Restated Profit After Tax for the year divided by average shareholder's equity, where average shareholder's equity is calculated by averaging the total equity at the beginning and end of the year

(8) Adjusted Return on Capital Employed is calculated as earnings before interest and taxes (EBIT) divided by average capital employed. EBIT is calculated as Restated Profit After Tax for the year plus tax expense, plus finance costs, plus exceptional items, less other income. Average capital employed is calculated by averaging the capital employed at the beginning and end of the year. Capital employed is calculated as total equity plus short-term borrowings, long-term borrowings and deferred tax liability / (asset) minus other intangible assets, intangible assets under development, cash and cash equivalents, other bank balances and current investments.

(9) Cash Profit is calculated as Restated Profit After Tax for the year plus depreciation and amortization expense and deferred tax component of tax expense.

(10) Gross Items Ordered is calculated as the number of items ordered by subscribers during the year before rejections/cancellations by us as well as cancellations made by the subscribers.

(11) Occupancy Rate is calculated as a percentage of the average of the opening and closing number of items deployed with subscribers divided by the average of the opening and closing number of live items for the relevant year. Live items means total items procured since inception less items scrapped/to be scrapped, non-recoverable items, items for display in our Company's experience stores, items in transit, items with vendors for repair and items for photoshoot.

For details of our other operating metrics disclosed elsewhere in the Red Herring Prospectus, see "***Our Business***" and "***Management's Discussion and Analysis of Financial Condition and Results of Operations***" at pages 187 and 303, respectively of the Red Herring Prospectus. For further detailed disclosure on our KPIs, see "***Basis for Offer Price***" on page 152 of the Red Herring Prospectus.

8. Risk Factors

The following are the top 10 risk factors as disclosed in the Red Herring Prospectus:

1. We derive most of our revenues by renting furniture and appliances (along with other recurring subscription revenue) (97.90%, 98.20% and 98.19% of our revenue from operations for Fiscals 2026, 2025 and 2024, respectively). Consequently, any decline in the demand for renting such products may adversely affect our business, results of operations, financial condition and cash flows.

2. If we are unable to procure products from our vendors on commercially acceptable terms or if our third-party manufacturers choose not to manufacture products for us or fail to maintain quality standards or if our margins are impacted by higher supply costs or raw material price increases or delay in supply of the products, our business and reputation may be adversely affected.

3. The growth of our business is dependent on our ability to continue to grow the number of subscribers that utilize our rental platform and rental products and provide high levels of customer experience to increase adoption of our products from existing subscribers. If we are unable to retain our existing subscribers and attract new subscribers, our business, results of operations, financial condition and cash flows may be adversely affected.

4. Our historical performance may not be indicative of our future growth or financial results and if we fail to manage our growth or implement our growth strategies, our business, results of operations, financial condition and cash flows may be adversely affected.

5. Our revenue is concentrated in key tier-1 and metropolitan markets in India. Adverse local developments could disproportionately impact our business, results of operations, financial condition and cash flows.

6. Our operations involve the storage, refurbishment, and movement of assets through and within the warehouses. We have experienced a fire at one of our warehouses in June 2026, and any incident such as fire, natural calamity or operational disruption at these locations could result in asset damage, temporary suspension of operations,

increased costs, or delays in service delivery, which may adversely affect our business, results of operations, financial condition and cash flows.

7. Our Company, Promoter and certain Directors are involved in certain legal and regulatory proceedings. Any adverse decision in such proceedings may have an adverse effect on our business, financial condition, cash flows and results of operations.

8. Our Statutory Auditors have included certain observations on the audited financial statements, as well as certain statements in their auditor's report issued under the Companies (Auditor's Report) Order, 2020 for the years ended March 31, 2026, 2025 and 2024.

9. Delays or defaults in payments by subscribers, or premature cancellation of contracts, may adversely affect our business, results of operations, financial condition and cash flows.

10. Our Registered Office and Corporate Office each are not located on land owned by us and we have only membership rights. Similarly, our offline experience stores and warehouses are located on leasehold property. In the event we lose or are unable to renew such leasehold or membership rights, our business, results of operations, financial condition and cash flows may be adversely affected.

For further details of the risks applicable to us, see "***Risk Factors***" beginning on page 23 of the Red Herring Prospectus.

9. Details of weighted average cost of acquisition of shares of our Promoter and Selling Shareholders

The weighted average cost of acquisition at which the Equity Shares were acquired by our Promoter and Selling Shareholders, as on date of the Red Herring Prospectus, within one year preceding the date of the Red Herring Prospectus and within three years preceding the date of the Red Herring Prospectus, is as follows:

Name of Promoter	**Number of Equity Shares held(***)**	**WACA per Equity Share (in ₹)(***)**	**Number of Equity Shares acquired in Last One Year(***)(^)**	**WACA of Equity Shares acquired in last one year(^)(***)(##)**	**Number of Equity Shares acquired in Last Three Year(***)(^)**	**WACA of Equity Shares acquired in last three years(^)(***)(##)**
Geetansh Bamania*	14,897,732	Negligible$	14,777,589	Nil	14,818,509	Negligible$
Name of the Selling Shareholder (other than the Promoter Selling Shareholders)	**Number of Equity Shares held(***)**	**WACA per Equity Share (in ₹)(**)**	**Number of Equity Shares acquired in last one year(***)(^)**	**WACA of Equity Shares acquired in last one year(^)(***)(##)**	**Number of Equity Shares acquired in last three years(***)(^)**	**WACA of Equity Shares acquired in last three years(^)(***)(##)**
Gaurav Bamania**	2,843,320	0.01	2,820,390	Nil	2,820,390	Nil
Rajeev Chitrabhanu HUF	3,380,240	15.19	2,926,170	Nil	3,380,240	15.19
Nitish Mittersain	226,920	2.65	225,090	Nil	225,590	Negligible$
Accel India IV (Mauritius) Limited	21,207,975	46.79	912,660	Nil	912,660	Nil
IDG Ventures India Fund III LLC	2,803,431	81.57	416,970	Nil	416,970	Nil
Chiratae Trust&&	2,253,819	82.36	371,460	Nil	371,460	Nil
Pratithi Investment Trust$$	866,901	86.20	147,586	74.53	147,586	74.53
Renaud Laplanche	755,405	75.10	Nil	NA	Nil	NA
GMO GFF Limited Partnership	842,174	96.18	12,300	Nil	12,300	Nil
MSIVC 2018V Venture Capital Investment Limited Partnership	753,647	95.99	Nil	NA	Nil	NA
Gautam Dalmia	338,830	90.42	Nil	NA	Nil	NA
VCATs Management Services Trust – II&&&	76,260	56.45	75,645	Nil	75,645	Nil
GMO Payment Gateway Inc	1,512,800	94.74	1,500,600	Nil	1,500,600	Nil
Madison India Opportunities V VCC	6,737,501	55.99	Nil	NA	6,737,501	55.99
Edelweiss Discovery Fund – Series I	10,677,014	74.91	Nil	NA	10,677,014	74.91

Subodh Damodar Shinkar	332,320	83.89	Nil	NA	409,200	83.89
ValueQuest S.C.A.L.E Fund	9,044,726	75.36	135,300	Nil	9,044,726	75.36

** Also, a selling shareholder*
*** Also, a member of the promoter group*
**** Adjusted for split pursuant to a resolution passed by the Shareholders at the extraordinary general meeting on August 25, 2025, each fully paid-up equity share of the Company of face value of ₹10 each was split into 10 Equity Shares of ₹1 each. Accordingly, the cumulative number of issued, subscribed and paid-up equity shares of the Company was subdivided from 27,836 equity shares of face value of ₹10 each to 278,360 Equity Shares of face value of ₹1 each.*
##Only acquisitions have been considered while arriving at the calculation for the weighted average cost of acquisition of Equity Shares acquired in last one year and three years.
^For the purposes of WACA calculations, CCPS have been assumed to be converted on the date of original allotment of such CCPS (i.e., when the cash consideration was paid on original allotment of such CCPS). Therefore, equity shares allotted on conversion of CCPS, in the last one year and/ or three years (as applicable) have not been taken into account for calculating equity shares acquired in last one year and last three years.
$Negligible denotes less than 0.01.
&&Chiratae Trust represented by its trustee Vistra ITCL (India) Limited and acting through its investment manager, Naigama Investment Manager LLP.
$$Pratithi Investment Trust, acting through its trustee S. Gopalakrishnan.
&&& Rishabh Golchha acting as the Trustee for VCATs Management Services Trust – II.
As certified by N B T and Co, Chartered Accountants, pursuant to their certificate dated September 3, 2026.

For further details, see "***Capital Structure***" on page 85 of the Red Herring Prospectus.

10. Board of Directors and Key Managerial Personnel

The names and designations of members of the Board of Directors and Key Managerial Personnel are set forth below:

S. No.	Name	Designation
Board of Directors		
1.	Geetansh Bamania	Chairperson, Managing Director and Chief Executive Officer
2.	Ketan Krishna(1)	Executive Director and Head - People & Governance
3.	Prashanth Prakash(2)	Non-Executive Nominee Director
4.	Dr. Niddodi Subrao Rajan	Independent Director
5.	Deepali Nair	Independent Director
6.	Dr. Sandesh Madhukar Kirkire	Independent Director
Key Managerial Personnel^		
1.	Hakim Fakhruddin Ujjainwala	Chief Financial Officer
2.	Deepika N Bhandiwad	Company Secretary & Compliance Officer

(1) Nominee of our Promoter, Geetansh Bamania
(2) Nominee of Accel India IV (Mauritius) Limited.
^ In addition to (a) Geetansh Bamania, our Chairperson, Managing Director and Chief Executive Officer, and (b) Ketan Krishna, our Executive Director and Head – People & Governance.

For further details, see "***Our Management***" beginning on page 240 of the Red Herring Prospectus.

11. Auditor Qualifications

For details of qualifications which have been given effect to in the Restated Financial Information, please see "***Restated Financial Information***" and "***Management's Discussion and Analysis of Financial Condition and Results of Operations – Auditors' observations***" on pages 290 and 303 of the Red Herring Prospectus.

12. Summary table of outstanding litigations

A summary of outstanding litigation proceedings involving our Company, Directors, Promoter, Subsidiary, Key Managerial Personnel and Senior Management as on the date of the Red Herring Prospectus, in accordance with the SEBI ICDR Regulations and the Materiality Policy, is provided below:

Name of Entity	Criminal proceedings	Tax proceedings	Statutory or regulatory proceedings	Disciplinary actions by the SEBI or Stock Exchanges against our Promoter	Material civil litigation#	Aggregate amount involved (₹ million)*
Company						
By the Company	Nil	NA	NA	NA	Nil	NA
Against the Company	Nil	15	1	NA	1&	23.31
Directors^						

Name of Entity	Criminal proceedings	Tax proceedings	Statutory or regulatory proceedings	Disciplinary actions by the SEBI or Stock Exchanges against our Promoter	Material civil litigation#	Aggregate amount involved (₹ million)*
By the Directors	Nil	NA	NA	NA	Nil	NA
Against the Directors	1	1	Nil	NA	Nil	0.06
Subsidiary						
By the Subsidiary	Nil	NA	NA	NA	Nil	Nil
Against the Subsidiary	Nil	Nil	Nil	NA	Nil	Nil
Promoter						
By the Promoter	Nil	NA	NA	NA	Nil	Nil
Against the Promoter	1	Nil	Nil	Nil	Nil	372.50
Key Managerial Personnel						
By our Key Managerial Personnel	Nil	NA	Nil	NA	NA	Nil
Against our Key Managerial Personnel	1	NA	Nil	NA	NA	372.50
Senior Management@						
By members of our Senior Management	Nil	NA	Nil	NA	NA	Nil
Against members of our Senior Management	Nil	NA	Nil	NA	NA	Nil

Determined in accordance with the Materiality Policy.
& *Including our Promoter and Directors.*
^ *Excluding our Promoter.*
* *To the extent ascertainable and quantifiable.*
@ *Excluding our Key Managerial Personnel*

For further details of the outstanding litigation proceedings, see "***Outstanding Litigation and Material Developments***" beginning on page 335 of the Red Herring Prospectus.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws in the United States. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation S and the applicable laws of the jurisdictions where such offers and sales are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.